

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Memo filed by the
Rly. Adv. is at H.A.
for perusal Pl.

On memo

Bench

AP
30.6/05

Copy of order dtd. 1.7.05
issued to the Counsel
for both side.

Handed
SC

AP
5/7/05

Order dated 1.7.05

None appears for the applicant nor the
applicant is present in person. However Mr.
R.C.Rath, Lt. Standing Counsel is present.

By filing Memo dtd. 30.6.05, the Lt. Standing
Counsel have drawn our notice to our order dtd.
20.1.05 ^{where had} that we have granted liberty to the
applicant to withdraw the case. But having not
been filed any withdrawal Memo so far, it appears
that the applicant is not interested to
prosecute the case.

In the aforesaid premises this O.A. is dis-
missed on account of non-prosecution.

NP
Member (J)

Ab
Vice-chairman 17/05